

NOTIFICATION No. 184 / 2015

I

Thiru K.Rajasekar, formerly functioned as Additional District Judge and Presiding Officer, Special Court under E.C. Act, Salem, now under compulsory wait, who has been appointed on transfer as Presiding Officer, Industrial Tribunal, Chennai in G.O.(Ms).No.193, Labour and Employment (D2) Department, dated 26.11.2015 is posted as Presiding Officer, Industrial Tribunal, Chennai, in the existing vacancy.

Thiru G.Chandrasekaran, formerly functioned as District Judge, Kanniyakumari at Nagercoil, now under compulsory wait, who has been appointed on transfer as Presiding Officer, Principal Labour Court, Chennai in G.O.(Ms).No.193, Labour and Employment (D2) Department, dated 26.11.2015 is posted as Presiding Officer, Principal Labour Court, Chennai vice Thiru S.Baskaran, transferred.

Thiru N.Dharman, formerly functioned as III Additional District Judge, Vellore at Tirupathur, now under compulsory wait, who has been appointed on transfer as Presiding Officer, III Additional Labour Court, Chennai in G.O.(Ms).No.193, Labour and Employment (D2) Department, dated 26.11.2015 is posted as Presiding Officer, III Additional Labour Court, Chennai, in the existing vacancy.

II

Thiru R.Ganesan, formerly functioned as District and Sessions Judge, District Court No.II, Kancheepuram, now under compulsory wait, who has been appointed on transfer as Presiding Officer, Principal Labour Court, Vellore in G.O.(Ms).No.193, Labour and Employment (D2) Department, dated 26.11.2015 is posted as Presiding Officer, Principal Labour Court, Vellore vice Ms.R.N.Manjula, transferred.

Ms. R.N.Manjula, Presiding Officer, Principal Labour Court, Vellore, who has been appointed on transfer as Presiding Officer, Additional Labour Court, Vellore in G.O.(Ms).No.193, Labour and Employment (D2) Department, dated 26.11.2015 is transferred and posted as Presiding Officer, Additional Labour Court, Vellore, in the existing vacancy.

Ms.A.Muthusaratha, formerly functioned as Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Nagercoil, now under compulsory wait, who has been appointed on transfer as Presiding Officer, Labour Court, Tiruchirappalli in G.O.(Ms).No.193, Labour and Employment (D2) Department, dated 26.11.2015 is posted as Presiding Officer, Labour Court, Tiruchirappalli, in the existing vacancy.

**HIGH COURT, MADRAS.
DATED: 26.11.2015.**

**Sd/- P.KALAIYARASAN,
REGISTRAR GENERAL**

OFFICIAL MEMORANDUM

Sub: Courts and Judges – District Judges - Transfer and Postings -
Notification issued - Joining instructions – Issued.

- Ref: 1. High Court's Notification No.130 / 2015, dated : 26.08.2015.
2. High Court's Official Memorandum in R.O.C.No.30/2015-
Con.B2, dated 26.08.2015.
3. High Court's Official Memorandum in R.O.C.No.30/2015-
Con.B2, dated 11.09.2015.
4. High Court's Notification No. 184 / 2015, dated : 26.11.2015.

.....

Thiru K. Rajasekar, formerly functioned as Additional District Judge and Presiding Officer, Special Court under E.C. Act, Salem, now under compulsory wait, who has been posted as Presiding Officer, Industrial Tribunal, Chennai, in the High Court's Notification 4th cited above, is required to take charge of the post of Presiding Officer, Industrial Tribunal, Chennai, from the Presiding Officer, Principal Labour Court, Chennai, who is holding full additional charge of the said post, immediately, without fail.

Thiru G. Chandrasekaran, formerly functioned as District Judge, Kanniyakumari at Nagercoil, now under compulsory wait, who has been posted as Presiding Officer, Principal Labour Court, Chennai, in the High Court's Notification 4th cited above, is required to take charge of the post of Presiding Officer, Principal Labour Court, Chennai, from Thiru S.Baskaran, Presiding Officer, Principal Labour Court, Chennai, immediately, without fail.

On relief, Thiru S. Baskaran who has already been transferred and posted as Chief Judge, Court of Small Causes, Chennai, in the High Court's Notification 1st cited above, is required to take charge of the post of Chief Judge, Court of Small Causes, Chennai, from the VIII Additional Judge (CBI Cases), City Civil Court, Chennai, who is holding full additional charge of the said post, immediately, on the same day.

Thiru N. Dharman, formerly III Additional District Judge, Vellore at Tirupathur, now under compulsory wait, who has been posted as Presiding Officer, III Additional Labour Court, Chennai, in the High Court's Notification 4th cited above, is required to take charge of the post of Presiding Officer, III Additional Labour Court, Chennai, immediately, without fail.

Thiru R.Ganesan, formerly functioned as District and Sessions Judge, District Court No.II, Kancheepuram, now under compulsory wait, who has been posted as Presiding Officer, Principal Labour Court, Vellore, in the High Court's Notification 4th cited above, is required to take charge of the post of Presiding Officer, Principal Labour Court, Vellore from Ms.R.N.Manjula, Presiding Officer, Principal Labour Court, Vellore, immediately, without fail.

On relief, Ms.R.N.Manjula, who has been transferred and posted as Presiding Officer, Additional Labour Court, Vellore in the High Court's Notification 4th cited above, is required to take charge of the post of Presiding Officer, Additional Labour Court, Vellore, immediately, on the same day.

Ms.A.Muthusaratha, formerly functioned as Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Nagercoil, now under compulsory wait, who has been posted as Presiding Officer, Labour Court, Tiruchirappalli, in the High Court's Notification 4th cited above, is required to take charge of the post of Presiding Officer, Labour Court, Tiruchirappalli, immediately, without fail.

**HIGH COURT, MADRAS.
DATED: 26.11.2015.**

**Sd/- P.KALAIYARASAN,
REGISTRAR GENERAL**